

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

COURT III

102. IA 5743/2023 (54(1))

I.A. 47/2024 (60(5))

In

C.P. (IB)-4537(MB)/2018

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **08.07.2024**

NAME OF THE PARTIES: European Projects & Aviation Limited

V/s.

M/S Infro-Alliance Trading Pvt Ltd.

For Applicant : Anirudh Pheusathaman

For Respondent : None Appeared

SECTION 09 OF THE IBC, 2016

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

IA 5743/2023 (54(1))

From the Column NO. 9 of the Form-H, it is seen that around Rs. 25,0000000/- (Twenty Five Crores) is outstanding towards State Sale Tax Officer-MU-VAT-C. It would signify that there have been substantial sale of goods.

Learned counsel is directed to give the corresponding factual details as may be available in the books of account or other relevant records of the Corporate Debtor. List this matter on **09.08.2024**.

I.A. 47/2024 (60(5))

List the matter on 09.08.2024

Sd-

CHARANJEET SINGH GULATI
Member (Technical)

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Sd-

LAKSHMI GURUNG
Member (Judicial)